
(2020) 10 SEBI CK 0047

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 357 Of 2020

Tanuj Khandelwal

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 22-10-2020

Acts Referred:

Citation : (2020) 10 SEBI CK 0047

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Vikas Bengani, Suraj Chaudhary, Nidhi Singh, Kinjal Bhatt, Vidhii Partners

Judgement

1. We have heard Mr. Vikas Bengani, Advocate for the Appellant and Mr. Suraj Chaudhary, Advocate assisted by Ms. Nidhi Singh and Ms. Kinjal

Bhatt, Advocates for the Respondent through video conference. Order reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.